

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL;HYDERABAD BENCH
AT HYDERABAD

O.A.No. 1295/93

Date of Order:18.10.93

B.Jagadeeswar

.. Applicant

Vs.

1. Union of India, Rep. by its
Secretary, Ministry of Defence,
New Delhi.
2. The Scientific Adviser to the Minister of
Defence & Director General Research &
Development, Ministry of Defence,
DHQ PO NEW DELHI - 110 011.
3. The Director,
Defence Metallurgical Research Laboratory,
PO Kanchangagh, Hyderabad-258.

.. Respondents

Counsel for the Applicant : Mr. K.Sudhakar Reddy

Counsel for the Respondents : Mr. N.V.Ramana

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN : MEMBER (ADMN.)

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri K. Sudhakar Reddy, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondents.

2. The applicant is an employee of Defence Metallurgical Research Laboratory, Hyderabad. He was kept under suspension with effect from 4-8-1976 pending contemplation of Disciplinary proceedings. The case of the applicant is that he is being paid subsistence allowance as per pre-revised scales and this OA is filed praying for a direction to the respondents to compute the subsistence allowance by taking into account the revised pay scales which had come into effect from 1-1-1986 and for a direction for the payment of arrears.

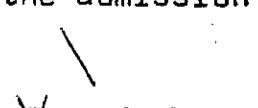
3. This point is squarely covered by order of this Bench in OA.1217/93 dated 29-9-93. For the reasons stated therein we find that the applicant is entitled to subsistence allowance as per the revised pay scales.

4. In the result, the respondents are directed to pay the subsistence allowance to the applicant as per the revised pay scales which had come into effect from 1-1-1986 and the arrears on ^{the} basis had to be paid within three months from the date of receipt of this Order.

5. OA is ordered accordingly, at the admission stage.

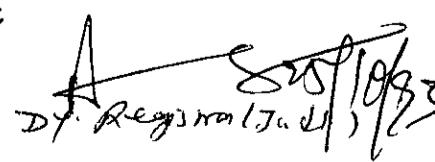
No costs.


(R. Rangarajan)
Member (Admn.)


(V. Neeladri Rao)
Vice Chairman

Dated : October 18, 1993
Dictated in the Open Court

sk


D.Y. Reginald (J.A.D.) 10/10/93

cm 12--3/-

O.A. 1295/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM: M(A)

Dated: 18/10/1993

ORDER/JUDGMENT:

M.A./R.A./G.A. No.

in-

O.A. No.

1295/93

T.A. No.

(W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

